

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4976
ANSWERED ON:26.04.2010
COMPENSATION FOR LAND ACQUIRED FOR PMGSY
Patil Shri A.T. Nana

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that a large number of villagers are losing their land on account of the acquisition of land for construction of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof indicating the total areas of land acquired for the purpose in each State and the number of villagers affected thereby;
- (c) the existing policy of the Government with regard to the compensation to the villagers in lieu of acquiring their land for constructing roads under PMGSY;
- (d) whether the Government is also aware that the villagers in several States are not being paid compensation in lieu of their land acquired for construction of roads under PMGSY; and
- (e) if so, the action being taken or proposed to be taken by the Union Government to ensure payment of compensation to the affected villagers?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a)to(e): `Rural Roads` is a State subject and accordingly as per the provisions under programme guidelines of Pradhan Mantri Gram Sadak Yojana (PMGSY), it is the responsibility of the State Government/District Panchayat to ensure that lands are available for taking up the proposed road works. PMGSY does not provide funds for land acquisition. The State Government can lay down guidelines for voluntary donation, exchange or other mechanism to ensure availability of land.